

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "A" : HYDERABAD
(THROUGH VIDEO CONFERENCE)**

**BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

ITA No.	A.Y.	Appellant	Respondent
1895/Hyd/18	2012-13	Shalivahana Wind Energy Limited, Secunderabad [PAN: AANCS0615H]	Dy. Commissioner of Income Tax, Circle-3(1), Hyderabad
1775/Hyd/18	2013-14	K.S.R.Pulverisers, Govindampalli Village Kadapa Dist [PAN: AAKFK5311N]	Income Tax Officer, Ward-1, Kadapa
2083/Hyd/18	2015-16	Vissvaas Avenuees Private Limited, Hyderabad [PAN: AAECV4027H]	Income Tax Officer, Ward-17(4), Hyderabad
1186/Hyd/19	2016-17	Jaya Hospitals, Warangal [PAN: AABFJ2166R]	Asst. Commissioner of Income Tax, Circle-1, Warangal
1197/Hyd/19	2016-17	Sri Venkateshwara College, Suryapet [PAN: AAKTS8319J]	Income Tax Officer, TDS Ward-2(2), Hyderabad

For Assessee : Shri S.Rama Rao,
Shri Sashank Dundu
for Shri K.A.Sai Prasad, ARs

For Revenue : Shri Sunil Kumar Pandey, DR

Date of Hearing : 22-02-2021

Date of Pronouncement : 24-02-2021

ORDER

PER BENCH :

These five assessee's appeals for AYs.2012-13, 2013-14, 2015-16 & 2016-17 are directed against the CIT(Appeals)-,

Hyderabad & Kurnool's orders dated 25-06-2018, 03-07-2018, 28-09-2018, 17-05-2019 & 22-05-2019; respectively.

2. Learned counsels representing the respective assesseees stated at the bar that they do not wish to press for the instant appeals as the tax payers herein are availing settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020'. Form Nos.1 & 2 to be filed at their behest.

3. The assesseees' sole identical plea in these cases therefore is that since the department is yet to finalise their settlement pleas, these appeals may not be dismissed as withdrawn as on date. We find no merit in assesseees' above stated contention *per se*. The fact remains that the assesseees are filing for settlement benefit and therefore, no purpose would be served if these appeals are kept pending till the time the above stated settlement scheme is in operation. We dismiss all these appeals as withdrawn and further make it clear that it shall be open for the assesseees to file for revival of their corresponding cases if the above settlement benefit is denied to them for technical reasons. Ordered accordingly.

4. These assesseees' appeals are dismissed as withdrawn in above terms. A copy of this common order be placed in the respective case files.

Order pronounced in the open court on 24th February, 2021

Sd/-
(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

Hyderabad, Dated: 24-02-2021

Copy to :

1. *Shalivahana Wind Energy Limited, 7th Floor, Minerva Complex, 94, S.D. Road, Secunderabad.*
2. *K.S.R.Pulverisers, D.No.349-2, Govindampalli Village, Obulavaripalli Mandal, Kadapa Dist.,*
3. *Vissvaas Avenues Private Limited, Flat No.C2, Vaishnavi Complex, 2nd Floor, Street No.6, Hyderabad.*
4. *Jaya Hospitals, C/o.Katrapati & Associates, 1-1-298/2/B/3, 1st Floor, Ashok Nagar, Hyderabad.*
5. *Sri Venkateshwara College, 1-1-1, Amaravadi Nagar, Suryapet.*
6. *The Dy.Commissioner of Income Tax, Circle-3(1), Hyderabad.*
7. *The Income Tax Officer, Ward-1, Kadapa.*
8. *The Income Tax Officer, Ward-17(4), Hyderabad.*
9. *The Asst.Commissioner of Income Tax, Circle-1, Warangal.*
10. *The Income Tax Officer, TDS Ward-2(2), Hyderabad.*
11. *CIT(Appeals)-3, Hyderabad.*
12. *CIT(Appeals), Kurnool.*
13. *CIT(Appeals)-5, Hyderabad.*
14. *CIT(Appeals)-8, Hyderabad.*
15. *Pr.CIT-3, Hyderabad.*
16. *Pr.CIT, Kurnool.*
17. *Pr.CIT-5, Hyderabad.*
18. *CIT-TDS, Hyderabad.*
19. *D.R. ITAT, Hyderabad.*
20. *Guard File.*